POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND AMENDMENTS THERETO (“SEBI (SAST) REGULATIONS, 2011”) FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

AVI PRODUCTS INDIA LIMITED

(*CIN: L24200MH1989PLC050913)*

Registered Office: 110, Manish Industrial Estate No. 4, Navghar Road, Vasai (East), District Palghar - 401 210, Maharashtra, India.

Tel. No.: +91 85911 06755 • **Email ID:** aviphotochem@gmail.com • **Website:** www.aviphoto.in

Open Offer for acquisition up to 8,59,769 fully paid-up equity shares having face value of ₹10 each representing 26.00% of Voting Share Capital of AVI Products India Limited (“AVI”/“Target Company”) at a price of ₹33.00 per equity share from the public shareholders of the Target Company by PPMS Real Estates LLP (“Acquirer”) pursuant to and in compliance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations, 2011”).

This Post Offer Advertisement is issued by Mark Corporate Advisors Private Limited (“**Manager to the Offer**”), in respect of the Open Offer, on behalf of the Acquirer, pursuant to and in compliance with Regulation 18 (12) of SEBI (SAST) Regulations, 2011. The Detailed Public Statement with respect to the Offer was made on Monday, February 23, 2026, in the following newspapers:

Publication	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition

1)	Name of the Target Company	:	AVI Products India Limited
2)	Name of the Acquirer	:	PPMS Real Estates LLP
3)	Name of the Manager to the Offer	:	Mark Corporate Advisors Private Limited
4)	Name of the Registrar to the Offer	:	MUFG Intime India Private Limited (*formerly known as Link Intime India Private Limited*)
5)	**Offer Details:**		
	a) Date of Opening of the Offer	:	Wednesday, May 13, 2026
	b) Date of Closure of the Offer	:	Tuesday, May 26, 2026
6)	Date of Completion of Payment of Consideration and communication of Rejection/Acceptance	:	Friday, June 05, 2026

7) Details of Acquisition by the Acquirer:

<table>
<tr><th>Sr. No.</th><th>Particulars</th><th colspan="2">Proposed in the Letter of Offer</th><th colspan="2">Actuals</th></tr>
<tr><td>7.1.</td><td>Offer Price (in ₹)</td><td colspan="2">₹33.00 per Equity Share</td><td colspan="2">₹33.00 per Equity Share</td></tr>
<tr><td>7.2.</td><td>Aggregate number of Shares tendered</td><td colspan="2">Up to 8,59,769 Equity Shares[1]</td><td colspan="2">5,714 Equity Shares</td></tr>
<tr><td>7.3.</td><td>Aggregate number of Shares accepted</td><td colspan="2">Up to 8,59,769 Equity Shares[1]</td><td colspan="2">5,014 Equity Shares[3]</td></tr>
<tr><td>7.4.</td><td>Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)</td><td colspan="2">₹2,83,72,377[1][2]</td><td colspan="2">₹1,65,462[2]</td></tr>
<tr><td>7.5.</td><td>Shareholding of the Acquirer before Public Announcement</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">8,19,868</td><td colspan="2">8,19,868</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">24.79%</td><td colspan="2">24.79%</td></tr>
<tr><td>7.6.</td><td>Shares acquired by way of Share Purchase Agreement (“SPA”)</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">7,83,091</td><td colspan="2">7,83,091</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">23.68%</td><td colspan="2">23.68%</td></tr>
<tr><td>7.7.</td><td>Shares acquired by way of Share Sale / Purchase Confirmation (“SSPC”)</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">4,69,710</td><td colspan="2">4,69,710</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">14.20%</td><td colspan="2">14.20%</td></tr>
<tr><td>7.8.</td><td>Shares Acquired by way of Open Offer</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">8,59,769[1]</td><td colspan="2">5,014</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">26.00%</td><td colspan="2">0.15%</td></tr>
<tr><td>7.9.</td><td>Shares acquired after Detailed Public Statement (“DPS”)</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">Nil</td><td colspan="2">Nil</td></tr>
<tr><td></td><td>• Price Per Share</td><td colspan="2">Not Applicable</td><td colspan="2">Not Applicable</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">Not Applicable</td><td colspan="2">Not Applicable</td></tr>
<tr><td>7.10.</td><td>Post Offer Shareholding of the Acquirer</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">29,32,438</td><td colspan="2">20,77,683</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td colspan="2">88.68%</td><td colspan="2">62.83%</td></tr>
<tr><td></td><td></td><td>Pre-Offer</td><td>Post Offer</td><td>Pre-Offer</td><td>Post Offer</td></tr>
<tr><td>7.11.</td><td>Pre & Post offer Shareholding of the Public:</td><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td>• Number</td><td>12,34,133</td><td>3,74,364</td><td>12,34,133</td><td>12,29,119</td></tr>
<tr><td></td><td>• % of Voting Share Capital</td><td>37.33%</td><td>11.32%</td><td>37.33%</td><td>37.17%</td></tr>
</table>

(1) Assuming full acceptance in the Open Offer.

(2) Excludes Brokerage and other charges.

(3) After Technical Rejections.

8) The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations, 2011.

9) A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and will be dispatched to the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated May 02, 2026.

Issued by Manager to the Offer:

MARK

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
404/1, The Summit, Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East), Mumbai - 400 057.
Tel. No.: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
E-Mail: openoffer@markcorporateadvisors.com
Investor Grievance Email ID: investorgrievance@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirer:

For **PPMS Real Estates LLP**

Sd/-

Ameya Vivek Tandulkar
Designated Partner
DIN: 10570619

Place : Mumbai
Date : June 10, 2026